

WITEM NO.5

COURT NO.1
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SECTION XI

I.A. 3/2016 in Civil Appeal No(s). 3280/2011
PRABHU NATH PRASAD & ORS.

Appellant(s)

VERSUS

STATE OF U.P.& ORS.

Respondent(s)

(for early hearing and office report)

Date : 02/09/2016 This application was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE A.M. KHANWILKAR

For Appellant(s)

Mr. Purushottam Sharma Tripathi, Adv.

Mr. Ravi Chandra Prakash, Adv.

Mr. Rajeev Kumar Gupta, Adv.

Mr. Mukesh Kumar Singh, Adv.

Mr. Luv Kumar, Adv.

Mr. L. Nidhi Ram Sharma, Adv.

Mr. Amit, Adv.

Mr. Balraj Dewan, Adv.

For Respondent(s)

Mr. Sandeep Singh, Adv.

Mr. Anuvrat Sharma, Adv.

Ms. Alka Sinha, Adv.

Mr. Ravindra Kumar, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Learned counsel for the appellants points out that C.A. Nos.9165-9172 of 2010 decided by a Bench presided over by Hon'ble Mr.Justice Dipak Misra also concludes the controversy involved in the present appeal.

In view thereof, we direct that C.A.No.3280 of 2011 shall also be listed for appropriate orders before a Bench presided over by Hon'ble Mr.Justice Dipak Misra.

(Ashok Raj Singh)
Court Master

(Veena Khera)
Court Master